

HARYANA VIDHAN SABHA

XV SESSION

BULLETIN NO. 3

Tuesday, the 6th August, 2019

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 6th August, 2019 from 10.00 A.M. to 06.30 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
08	7	-	-	17

The remaining Starred question was deemed to have been put and reply thereto was laid on the Table of the House.

(b) Unstarred: - 6

II. WELCOME TO THE TEACHERS AND STUDENTS OF THE DIVINE PUBLIC SCHOOL, SHAHABAD MARKANDA, DISTRICT KURUKSHETRA AND D.A.V. COLLEGE NANYOLA, AMBALA CITY.

During the question hour:-

- (i) the Parliamentary Affairs Minister on behalf of the House, welcomed Teachers and Students of Divine Public School, Shahabad Markanda, District Kurukshetra, who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister on behalf of the House, welcomed Teachers and Students of D.A.V. College Nanyola, Ambala City, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

III. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

IV. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

V. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid the papers from Sr. Nos. 1 to 3 on the Table of the House.

VI. NOTICES OF CALLING ATTENTION MOTIONS.

When enquired-

- (i) the Speaker informed Shri Karan Singh Dalal, a Member from the Indian National Congress Party that his Calling Attention Motion regarding due to the reduction of market fee on cotton by Rajasthan Government, the business of cotton ginning factories in Haryana is under threat, has been sent to the Government for comments within 48 hours.
- (ii) the Speaker informed Shri Karan Singh Dalal, a Member from the Indian National Congress Party that his Calling Attention Motion regarding rising un-employment amongst the youth of the State, has been disallowed.
- (iii) the Speaker informed Dr. Raghuvir Singh Kadian and Smt. Kiran Choudhry, Members from the Indian National Congress Party that their Calling Attention Motion regarding acquisition of land for the construction of National Highway No. 152-D from Kotputli (Rajasthan) to Ismailabad (Kurukshetra), has already been disallowed. But Dr. Raghuvir Singh Kadian

continuously insisted that their Calling Attention Motion should be allowed for discussion as this matter is very serious. He further stated that a farmer, who was sitting on Dharna with other farmers, had died while demanding higher compensation.

Shri Kuldip Sharma, a Member from the Indian National Congress Party also supported the views expressed by Dr. Raghuvir Singh Kadian.

The Speaker asked them that the Chief Minister will give reply in this regard.

VII. RAISING THE VARIOUS DEMANDS BY THE MEMBERS.

The Speaker allowed the Members to raise the demands of their respective constituencies. Thereafter, S/Shri/Smt. Kiran Choudhry, Abhay Singh Chautala, Geeta Bhukkal, Anand Singh Dangi, Om Parkash Barwa, Pirthi Singh, Balkaur Singh Kalanwali, Seema Trikha, Ved Narang, Jai Parkash, Krishan Middha, Balwant Singh, Bhagwan Dass Kabirpanthi, Lalit Nagar, Bikram Singh Yadav, Dr. Pawan Saini, Aseem Goyal, Mool Chand Sharma, Mahipal Dhanda, Dr. Kamal Gupta, Harvindar Kalyan, Sardar Bakshish Singh Virk, Subhash Sudha, Bimla Chaudhary, Abhe Singh Yadav, Naresh Kaushik, Shyam Singh Rana, Makhan Lal Singla, Tejpal Tanwar, Karan Singh Dalal, Dr. Raghuvir Singh Kadian, Randhir Singh Kapriwas, Nagender Bhadana, Tek Chand Sharma, Prem Lata, Om Parkash Yadav, Ghanshyam Saraf, Santosh Chauhan Sarwan, Kulwant Ram Bazigar, Ravinder Kumar, Rohita Rewri, Subhash Barala, Sukhvinder, Bishamber Singh Balmiki, Ghan Shyam Dass and Latika Sharma raised various demands.

The Finance Minister clarified the position regarding the issue of C.A.G. Report raised by Shri Karan Singh Dalal, M.L.A.

VIII. WELCOME TO THE FORMER CHIEF PARLIAMENTARY SECRETARY OF HARYANA/ FORMER MEMBERS OF THE HARYANA VIDHAN SABHA/ MEMBERS AND THE LEADER OF THE OPPOSITION OF PUNJAB VIDHAN SABHA.

During raising the various demands by the Members:-

- (i) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Rampal Majra, Former Chief Parliamentary Secretary of Haryana and Dr. Sita Ram, former Member of

Haryana Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

- (ii) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Phool Singh Kheri, former Member of the Haryana Vidhan Sabha, who was sitting in the VIPs' Gallery to witness the proceedings of the House.
- (iii) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Budhram, Shri Gurmeet Singh Meet and Shri Aman Arora, Members of the Punjab Vidhan Sabha and Sardar Harpal Singh Cheema, Leader of the Opposition of Punjab Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

IX. ANNOUNCEMENT BY THE SPEAKER REGARDING THE RESIGNATIONS OF MEMBERS.

During the discussion on the various demands, Under Rule 58(2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that Shri Dinesh Kaushik and Shri Rahish Khan, M.L.As. had resigned their seats in the Haryana Legislative Assembly today i.e. 6th August, 2019 and the same had been accepted by him today.

X. REPLY GIVEN BY THE CHIEF MINISTER IN REGARD TO VARIOUS ISSUES RAISED BY THE MEMBERS DURING THE ZERO HOUR AND VARIOUS DEMANDS.

The Chief Minister with the permission of the Speaker, gave detailed reply in regard to various issues raised by the Members during the Zero Hour.

XI. PERSONAL EXPLANATION

During the reply given by the Chief Minister in regard to various issues raised by the Members, Shri Karan Singh Dalal, a Member from the Indian National Congress Party, made a personal explanation with regard to certain remarks made against him by the Chief Minister.

XII. WALK OUTS

During the reply given by the Chief Minister in regard to various issues raised by the Members-

- (i) Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party staged a walk out as a protest against not satisfying with the reply given by the Chief Minister on various issues raised by the Members of his party.
- (ii) Shri Karan Singh Dalal, a Member from the Indian National Congress Party, staged a walk out as a protest against not satisfying with the reply given by the Chief Minister on the issue of alleged scam in the tender of kilometer scheme in Private buses in Transport Department.
- (iii) Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal, staged a walk out as a protest against not satisfying with the reply given by the Chief Minister on the issue of construction of S.Y.L. Canal and Dadupur Nalwi Canal.

XIII. LEGISLATIVE BUSINESS.

1. The Sports University of Haryana Bill, 2019.

At 5.26 P.M., the Health Minister introduced the Sports University of Haryana Bill, 2019 and also moved-

That the Sports University of Haryana Bill be taken into consideration at once.

Smt Geeta Bhukkal, a Member from the Indian National Congress Party, spoke for 2 minutes.

The Health Minister by way of reply spoke for 03 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 43 were put together and carried.

Schedule, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

XIV. WELCOME TO THE FORMER MINISTER OF THE HARYANA.

During the Legislative Business, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Subhash Katyal, former Minister of Haryana, who was sitting in the VIPs' Gallery to witness the proceedings of the House.

XV. RESUMPTION OF LEGISLATIVE BUSINESS.

2. The Haryana Appropriation (No. 3) Bill, 2019.

At 5.34 P.M., the Finance Minister introduced the Haryana Appropriation (No. 3) Bill, 2019 and also moved-

That the Haryana Appropriation (No. 3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill, 2019.

At 5.36 P.M., the Agriculture and Farmers' Welfare Minister introduced the Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill, 2019 and also moved-

That the Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers' Welfare Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Municipal (Second Amendment) Bill, 2019.

At 5.38 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal (Second Amendment) Bill, 2019.

She with the permission of the Speaker, also moved the following amendment of Clause 20(ii) of the said Bill-

That "In Clause 20 (ii) of the Haryana Municipal (Second Amendment) Bill, 2019 in the first line, for the word 'Corporation' the word 'Committee' be substituted."

She further moved-

That the Haryana Municipal (Second Amendment) Bill be taken into consideration at once.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 2 minutes.

The Finance Minister also spoke for 1 minute.

The Urban Local Bodies Minister by way of reply, spoke for 2 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 21 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

5. The Haryana Municipal Corporation (Second Amendment) Bill, 2019.

At 5.47 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Second Amendment) Bill, 2019 and also moved-

That the Haryana Municipal Corporation (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2019.

At 5.49 P.M., the Finance Minister introduced the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2019 and also moved-

That the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 and Sub Clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 4 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2019.

At 5.51 P.M., the Finance Minister introduced the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2019 and also moved-

That the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Punjab Electricity (Emergency Powers) Haryana Repeal Bill, 2019.

At 5.53 P.M., the Transport Minister introduced the Punjab Electricity (Emergency Powers) Haryana Repeal Bill, 2019 and also moved-

That the Punjab Electricity (Emergency Powers) Haryana Repeal Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Haryana Control of Organised Crime Bill, 2019.

At 5.55 P.M., the Parliamentary Affairs Minister introduced the Haryana Control of Organised Crime Bill, 2019 and also moved-

That the Haryana Control of Organised Crime Bill be taken into consideration at once.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 10 minutes.

The Finance Minister also spoke for 2 minutes.

The Chief Minister also spoke for 1 minute.

The Parliamentary Affairs Minister by way of reply, spoke for 8 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 and Sub Clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 29 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

10. The Motor Vehicles (Haryana Amendment) Bill, 2019.

At 6.19 P.M., the Transport Minister introduced the Motor Vehicles (Haryana Amendment) Bill, 2019 and also moved-

That the Motor Vehicles (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

XVI. SUGGESTION MADE BY THE PARLIAMENTARY AFFIARS MINISTER REGARDING ONE MONTH ADDITIONAL SALARY AS HONORARIUM FOR THE OFFICERS AND OFFICIALS OF THE HARYANA VIDHAN SABHA.

The Parliamentary Affairs Minister made a suggestion regarding one month additional salary for the Officers and Officials of the Haryana Vidhan Sabha and requested to the Speaker that one month additional salary as a

Honorarium should be given to the Officers and Officials of the Haryana Vidhan Sabha on the pattern of various Legislative Assemblies.

The Speaker stated that an appropriate step will be initiated in this regard.

XVII. RAISING THE MATTER OF MEDICAL FACILITIES FOR THE WIVES OF DECEASED M.L.As. OF HARYANA.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the matter of medical facilities for the wives of deceased M.L.As. of Haryana and urged the Speaker that the Government should look into the matter.

XVIII. THANKS BY THE PARLIAMENTARY AFFAIRS MINISTER, SHRI KARAN SINGH DALAL, M.L.A. AND BY THE SPEAKER.

Before the House was to adjourn sine die, the Parliamentary Affairs Minister thanked all the Members of the House for their cooperation for the smooth conducting of the proceedings of the House. He also thanked the Speaker and the Deputy Speaker for smooth conducting of the House.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party also thanked the Speaker on behalf of the people of the Palwal Constituency as well as himself for his cooperation for giving him a chance to raise the various issues in the House.

The Speaker also thanked all the Members of the House for their cooperation for the smooth conducting of the proceedings of the House. He also thanked the Press representatives, Government Officers/officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to them during the entire Sessions.

The Deputy Speaker occupied the Chair from 11.50 A.M. to 12.53 P.M. and 2.39 P.M. to 3.32 P.M.

The Sabha then adjourned sine die.

CHANDIGARH
The 6th August, 2019.

SECRETARY